

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 25 day of October 1996.

Review application No. 82 of 1996.

In

Contempt application No. 1713 of 1993.

In

Original application No. 927 of 1993.

Hon'ble Mr. T.L. Verma, JM
Hon'ble Mr. D.S. Baweja, AM

Chandrama Prasad

.... Applicant.

C/A Sri Anand Kumar

Versus

Union of India & Oths.

.... Respondents.

O R D E R

Hon'ble Mr. D.S. Baweja, AM

This Review application has been filed with a prayer for review of the order dated 27.2.96 in the Contempt application 1713/1993 in O.A. 927/1993.

2. The review application is disposed of by circulation.

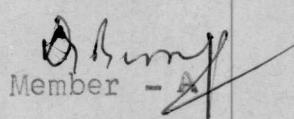
3. The power of review may be exercised when clear case of mistake or error apparent on the facts of the record or some new and important facts or evidence which after due exercise of diligence was not within the knowledge of the applicant asking for the review or could

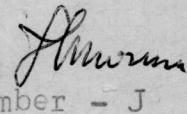
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not be produced by him at the time when the order was made. We have carefully gone into the averments made in the Review application and find that none of the grounds detailed above for seeking review are existing. The grounds raised in the Review application have been already considered in the judgement.

4. In view of the above facts we find no merit in the application and the same is dismissed.


Member - A


Member - J

Arvind.